

**Central Administrative Tribunal
Principal Bench**

OA No.2155/2018

New Delhi, this the 9th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

R. Rajasekaran
S/o Shri M. Rajamanickam
Officer on Compulsory wait,
West Bengal Police Directorate (WBPD)
C/o Manish Singh, Second Floor,
No.61, Shri Aurobindo Road, Salkia
Howrah 711106. Applicant.

(By Advocate, Shri S. K. Gupta and Shri Sandeep Bisht)

Vs

1. Union of India
Represented by
The Secretary
Ministry of Home Affairs,
North Block,
New Delhi 110 001.
2. The State of West Bengal
Through Addl. Chief Secretary,
Department of Home
Nabanna, HRBC Building,
13th Floor, 325, Sarat Chatterjee Road,
Mandirtala, Shibpur, Howrah 711102
West Bengal.
3. The Director General of Police
West Bengal Police,
Nabanna, HRBC Building,
325, Sarat Chatterjee Road,
Mandirtala, Shibpur, Howrah 711102,
West Bengal. Respondents.

(By Advocates, Shri Gyanendra Singh for respondent
No.1 and Shri Naresh Kaushik and Shri R. V. Sinha for
UPSC).

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

The applicant is an IPS Officer allocated to West Bengal Cadre. Over the period, he was on deputation with CRPF in the rank of DIG.

2. On a complaint submitted by a lady staff of CRPF, an internal enquiry was held. It is stated that nothing adverse was found against the applicant. Thereafter, he was repatriated to his parent cadre. The applicant states that though his batch mates were promoted to the grade of IG, he was denied promotion. On the other hand, he was posted as OSD in the rank of SP. This OA is filed claiming reliefs in this regard.

3. Heard Shri S. K. Gupta, learned counsel for the applicant and Shri Rajeev Kumar, learned counsel for the respondents.

4. The applicant made a detailed representation dated 24.01.2018 to the Home Secretary, i.e., Respondent No.1 narrating his grievance. It will be only when a speaking order is passed on his representation that occasion would arise for the applicant to approach this Tribunal, if the grievance is not redressed. More than six months

have elapsed since the representation has been submitted. The first respondent needs to pass orders on the representation of the applicant, if necessary, by obtaining the view of or remarks from, the state of West Bengal.

5. We, therefore, dispose of the OA directing that the 1st respondent shall pass a speaking order on the representation of the applicant dated 24.01.2018 submitted by the applicant, within a period of six weeks from the date of receipt of copy of this order. If any information is sought from the state of West Bengal, the same shall be submitted by them to the 1st respondent without any delay.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/